

GOVERNMENT OF INDIA
MINISTRY OF CULTURE
LOK SABHA
UNSTARRED QUESTION NO.3115
TO BE ANSWERED ON 31.12.2018

ENCROACHMENT OF MONUMENTS

+3115. SHRI KAPIL MORESHWAR PATIL:
SHRI KALIKESH N. SINGH DEO:
SHRI RAJESHBHAI CHUDASAMA:

Will the Minister of CULTURE be pleased to state:

- (a) whether the Government has adopted any method to prevent urban sprawl and encroachment in and around areas adjacent to the heritage sites in the country and damage caused to them due to illegal construction and if so, the details thereof;
- (b) the details of monuments acquired by Archaeological Survey of India(ASI) along with the details of monuments encroached upon;
- (c) the steps taken by the Government to prevent encroachment and illegal construction in and around these sites/monuments along with the details of security arrangements put in place all such sites/monuments;
- (d) whether all the heritage sites and monuments under ASI are well equipped with basic facilities including accommodation and refreshment facilities for tourists; and
- (e) if so, the details thereof and if not, the steps taken by planning of ASI to provide these facilities to tourists including refreshment and accommodation?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR CULTURE AND
MINISTER OF STATE FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE

(DR. MAHESH SHARMA)

- (a) No, Madam. However, the Ancient Monuments and Archaeological Sites and Remains Act, 1958 and Rules, 1959 contain provisions to prevent urban sprawl and encroachment/illegal construction in and around areas adjacent to the monuments/sites of national importance.
- (b) There are 3691 monuments/sites of National importance being looked after by Archaeological Survey of India. Abstract is at Annexure-I. The encroachment of number of centrally protected monuments/sites (State/UT-wise) is at Annexure-II.
- (c) The matter concerning encroachments in the protected monuments and protected areas are handled as per the provisions contained in the Ancient Monuments and

Archaeological Sites and Remains Act, 1958 and Rules, 1959 framed thereunder. Superintending Archaeologists are also authorised to issue show cause notices under the provisions of the Act followed by a direction to the District Collector/Magistrate by Central Government to remove such encroachment under section 19 (2) of the Act and Rule 38 (2). In order to contain the encroachments and removing them, the Superintending Archaeologist in charge of the Circles have been vested with the powers of Estate Officers to issue eviction notices/orders to the encroachers under Public Premises (Eviction of Unauthorised Occupants) Act, 1971. To provide strict vigil in addition to the regular watch and ward staff, private security personnel, State police guards and CISF have also been deployed for the safety and security of selected monuments.

- (d)&(e) Providing basic facilities/amenities (e.g. drinking water, toilet blocks, facilities for physically challenged, pathways, cultural notice boards/signage, vehicle parking, cloak rooms, etc.) to tourists visiting centrally protected monuments and sites are the regular activities which Archaeological Survey of India undertakes. Improvement and upgradation of these public facilities/amenities is a continuous process. Basic public facilities are available at all World Heritage Sites and ASI's ticketed monuments, as also at majority of those protected monuments that are visited by a large numbers of tourists. Further, Archaeological Survey of India has identified 100 monuments as "Adarsh Smarak" for upgradation of existing facilities/amenities as well as advance facilities like Wi-Fi, cafeteria, interpretation centre, brail signage, etc. on the basis of actual requirement and feasibility on case to case basis. There is no proposal to provide accommodation to tourist.

ANNEXURE -I

ANNEXURE REFERRED TO IN REPLY TO PART (b) OF LOK SABHA UNSTARRED QUESTION NO.3115 FOR 31.12.2018

ABSTRACT OF NUMBER OF CENTRALLY PROTECTED MONUMENTS/ SITES UNDER THE JURISDICTION OF ARCHAEOLOGICAL SURVEY OF INDIA IN THE COUNTRY

Sl.No.	Name of State	Nos. of Monuments
1.	Andhra Pradesh	129
2.	Arunachal Pradesh	03
3.	Assam	55
4.	Bihar	70
5.	Chhattisgarh	47
6.	Daman & Diu (U. T.)	12
7.	Goa	21
8.	Gujarat	203
9.	Haryana	91
10.	Himachal Pradesh	40
11.	Jammu & Kashmir	69
12.	Jharkhand	13
13.	Karnataka	506
14.	Kerala	28
15.	Madhya Pradesh	292
16.	Maharashtra	286
17.	Manipur	01
18.	Meghalaya	08
19.	Mizoram	01
20.	Nagaland	04
21.	N.C.T. Delhi	174
22.	Odisha	80
23.	Puducherry (U.T.)	07
24.	Punjab	33
25.	Rajasthan	163
26.	Sikkim	03
27.	Telangana	08
28.	Tamil Nadu	413
29.	Tripura	08
30.	Uttar Pradesh	745
31.	Uttarakhand	42
32.	West Bengal	136
	TOTAL	3691

ANNEXURE-II

ANNEXURE REFERRED TO IN REPLY TO PART (b) OF LOK SABHA UNSTARRED QUESTION NO. 3115 FOR 31.12.2018

NUMBER OF CENTRALLY PROTECTED MONUMENTS/SITES (STATE/UT-WISE) WHICH ARE ENCROACHED UPON

Sl. No.	Name of State / UT	Number of Centrally protected monuments/sites under encroachments
1.	Assam	6
2.	Bihar	6
3.	Chhattisgarh	7
4.	Delhi	11
5.	Himachal Pradesh	3
6.	Haryana	7
7.	Karnataka	48
8.	Madhya Pradesh	2
9.	Maharashtra	46
10.	Odisha	6
11.	Punjab	7
12.	Tamil Nadu	74
13.	Rajasthan	22
14.	Uttar Pradesh	75
15.	West Bengal	1
	Total:	321